

DIVISION BENCH
COURT - II

O-207

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/458(KB)2019
IA(I.B.C)/1320(KB)2024,
IA(I.B.C)/1321(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	RASPL INDUSTRIES PVT. LTD. VS HARIHAR INTERNATIONAL PVT. LTD
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Shreya Choudhary, Adv.] For the Liquidator
Mr. Abhit Kumar Singh] Liq.-in-Person

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the liquidator present.
2. **C.P. (IB)/458(KB)2019 and IA(I.B.C)/1321(KB)2024:**
 - a. Ld. Counsel Ms. Shreya Choudhary refers to bank statement is at page no. 229; the affidavit is at page nos. 37 to 39 and prayer is at page no. 35. The Order to get the consent is at page no. 198 is and the relevant page no. is at 201 of the CGST Authority towards closure of the bank account of the Corporate Debtor.
 - b. Heard at length. **Reserved for Order(s).**
3. **IA(I.B.C)/1320(KB)2024:**
 - a. This application has been filed by the Liquidator to place on record the Final Progress Report, which is placed at page no. 23 onwards of the application. This application is supported by an affidavit which is placed at page nos. 20 to 22 of the application. The Final Progress Report is taken on record, and, accordingly this application is **disposed of.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.